

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Service Tax Appeal No. 403-404 of 2011

[Arising out of Order-in-Appeal No. IND/323- 324/2010 dated 13.10.2010 passed by the Commissioner of Central Excise & Customs (Appeals), Indore]

**M/s. Plethico Pharmaceuticals
Ltd.**

Appellant

Vs.

**Commissioner of Central Excise
Indore**

Respondent

Appearance:

None for the Appellants

Shri Sanjay Jain, DR for the Respondent

CORAM:

Hon'ble Mr. D M Misra, Member (Judicial)

Hon'ble Mr. Ashok K Arya, Member (Technical)

Date of Hearing/ Decision: 19.06.2017

FINAL ORDER NO. 54096-54097/2017

Per: D M Misra :

These two appeals have been listed for hearing on 31.10.16, 30.11.2016, 20.2.2017, 27.3.2017 and today on 19.6.12017. None appeared on behalf of the appellants nor any request for adjournment made for all these dates.

2. Learned AR submits that appellant is not serious in pursuing the appeals before this forum. We agree with the learned AR for the Revenue.

3. Consequently, these appeals are dismissed for non-prosecution.

(Dictated and pronounced in the open Court)

(Ashok K Arya)
Member (Technical)

(D M Misra)
Member(Judicial)

ss